Annexure-7
Name of the corporate debtor: M/s Mangalagiri Textile Mills Private Limited: Date of commencement of CIRP: 25/07/2024: List of creditors as on: 16/08/2025

List of operational creditors (Government dues)

Details of claim admitted A

dues) (Amount in ₹)

Amount Amount Amount of Remarks if

SI.			Details of claim received		Details of claim admitted				Amount of	Amount of any	Amount of claim	Amount of claim not	Remarks, if any
	Departme nt	Gover nment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable	contingent claim	mutual dues, that maybe set off	under verificati on	admitted	
	State	ESIC, Regional Office		8,64,649/-	, ,	Governme nt Dues	No	Nil	Nil	NA	4,07,363/-	Nil	Claim submitted by ESIC on an ad hoc basis. RP collated the claim under Regulation 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, relying on information provided by the suspended management regarding the period of closure of the Corporate Debtor. The same was corroborated with electricity consumption records obtained from APCPDCL.

2	Assistant	Assistant 24-08-	65,31,661/-	65,31,661/-	Governme	No	Nil	Nil	NA	Nil	Nil	Claim submitted
	Commissio	Commiss 2024			nt Dues							by Assistant
	ner (ST)	ioner of										Commissioner
		State Tax										(ST),
												Mangalagiri
												Circle was
												admitted in full.
												However, the
												claim admitted
												may be subject to
												revision based on
												the outcome of
												the pending
												appeal before the
												"OFFICE OF
												THE
												APPELLATE
												ADDITIONAL
												COMMISSIONE
												R (STATE
												TAXES)".
	Total		73,96,310/-	69,88,947/-	-	-	-	-	-	4,07,363/-	-	